

Shri Nambiar: Convert all this into third-class.

Shri S. V. Ramaswamy: You must understand that these officers have often to travel to remote areas. I have been to the remote construction sites like Bimlagarh and Kiriburu. (Interruption).

An Hon. Member: Go in third class.

Mr. Deputy-Speaker: Order, order.

Shri S. V. Ramaswamy: How can we go, when there is not even water to drink. I request hon. Members to have some sympathy for the officers who are working in remote areas, inaccessible areas where the construction of lines for mines is going on. (Interruption)

Shri Sinhasan Singh: I challenge it. (Interruptions).

Mr. Deputy-Speaker: Order, order.

Shri S. V. Ramaswamy: We are doing the utmost to relieve overcrowding by other means.

Mr. Deputy-Speaker: I shall now take the cut motions and put them to the vote.

Cut Motions Nos. 14, 15, 18, 19, 21, 22, 24, 25, 27, 30, 31, 32, 33, 34, 35, 37, 38, 39, 40 and 41 were then put and negatived.

Mr. Deputy-Speaker: Cut motion No. 47.

Shri M. R. Masani: No. 46 is there.

Mr. Deputy-Speaker: 46 was not moved.

Shri M. R. Masani: 46 was moved. In view of the statement of the Minister I am withdrawing it. I moved it myself. I made a speech.

Mr. Deputy-Speaker: It is not moved. It is not on the record

Otherwise, I would have announced it. Anyway, he is withdrawing it.

I shall put the remaining cut motions to the vote.

Cut motion Nos. 47, 48, 50, 52, 55 and 56 were then put and negatived.

Mr. Deputy-Speaker: All cut motions and taken cuts are lost. I shall now put the Demands to the vote. The question is:

"That the respective sums not exceeding the amounts shown in the Order Paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of Demands Nos. 2 to 11, 11A, 11B, 12 to 16 and 18.

The motion was adopted.

Mr. Deputy-Speaker: The House will now take up Private Members' Business. Shri Hem Raj.

Shri Sezhiyan (Perambalur): What is the time allotted, Sir?

Mr. Deputy-Speaker: We will adjourn at 4.30 and give extra time some other day.

Shri Sezhiyan: My Bill is on the Order Paper. I may be allowed to move it today.

Mr. Deputy-Speaker: Yes.

14.27 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FOURTH REPORT

Shri A. S. Alva (Mangalore): On behalf of Shri Hem Raj, I beg to move:

"That this House agrees with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th February, 1964."

Bills and Resolutions

Mr. Deputy-Speaker: The question is: **14.31 hrs.**

"That this House agrees with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th February, 1964."

The motion was adopted.

Shri U. M. Trivedi (Mandsaur): I do not know what particular procedure has been followed in having these private Members' Bills being considered for being placed before the House. For the last two years I have got a Bill before the House. What happens to that Bill, how is it kept down?

Mr. Deputy-Speaker: He can discuss it with me later.

Shri Bade: The difficulty is, I do not know what happened to the Bill which was already submitted here.

Mr. Deputy-Speaker: I do not know what Bill he is referring to . . .

Shri Bade: Constitution (Amendment) Bill regarding Sindhi language.

Mr. Deputy-Speaker: The hon. Member may come to me and discuss it with me.

श्री म० ला० द्विवेदी (हमीरपुर) :
उपाध्यक्ष महोदय, प्राइवेट मेंबरसं कार्य के लिये ढाई घंटे का समय नियत होता है। इस समय ढाई बजे हैं। मेरा ख्याल है कि आज हाउस साढ़े चार बज ५३जोर्न हो जायगा। इस तरह से आज केवल २ ही घंटे मिल पायेंगे जब कि समय ढाई घंटे का मिलना चाहिये।

Mr. Deputy-Speaker: It will be part-discussed. It won't be affected. We will give extra time some other day.

Shri S. C. Samanta: Bill to be introduced.

LAND ACQUISITION (AMENDMENT) BILL*

Shri S. C. Samanta (Tamluk): Sir, I beg to move for leave to introduce a Bill further to amend the Land Acquisition Act, 1894.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Land Acquisition Act, 1894."

The motion was adopted.

Shri S. C. Samanta: Sir, I introduce the Bill.

14:31½ hrs.

DELHI PANCHAYAT RAJ (AMENDMENT) BILL

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Naval Prabhakar on the 14th February, 1964:—

"That the Bill further to amend the Delhi Panchayat Raj Act, 1954, be taken into consideration".

Fifty-two minutes are left. Shri Naval Prabhakar may continue his speech. He has already taken eight minutes.

श्री नवल प्रभाकर (दिल्ली—करील बाग) : उपाध्यक्ष महोदय, मैंने उस दिन दिल्ली पंचायत राज अधिनियम को संशोधित करने के लिये अपने कुछ विचार रखे थे।

मैंने अपने दिल्ली पंचायत राज (संशोधन) बिल में यह सुझाव दिया है कि मूल अधिनियम की धारा १५, २६, ३०, ३६, ४४, ४६, ८०, ८४ और ८५ का संशोधन

*Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 29-2-1964.